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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **BAIL APPLN. 2187/2024**

GURMEET SINGH@ SHERU

..... Petitioner

Through None.

versus

STATE NCT OF DELHI

..... Respondent

Through

Mr. Raghuvinder Varma, APP for the
State with SI Bharat Singh PS PIA

CORAM:

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER

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01.07.2024

CRL.M.A. 18696/2024 (Exemption)

Exemption is allowed subject to all just exceptions.

BAIL APPLN. 2187/2024

1. The present petition has been filed under Section 439 read with Section 482 Cr. PC seeking grant of regular bail in case FIR No.0534/2021 registered at PS Patparganj Ind. Area under Sections 364A/506/120B/34IPC and 25 and 27 Arms Act which was dismissed by learned ASJ-03, East, KKD Courts, Delhi vide order dated 13.05.2024.
2. Issue notice.
3. Learned APP for the State has accepted the notice and seeks time to file the status report.
4. Let status report be filed before the next date of hearing.
5. List on 08.08.2024.

6. In the meantime, the Registry is directed to ensure that at the time of filing the regular bail petitions, the status report filed before the learned Sessions Courts/Trial Courts be also filed.

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DINESH KUMAR SHARMA, J
172

JULY 1, 2024

Pallavi



D-4

NDOH:-08.08.2024

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 45741-66
From: The Registrar General,
High Court of Delhi,
New Delhi.

Dated

8/8/24
8/7/24

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, Central, Tis Hazari Courts, Delhi.
3. The Principal District & Sessions Judge, North, Tis Hazari Courts, Delhi.
4. The Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.
5. The Principal District & Sessions Judge, New Delhi, Patiala House Courts, Delhi.
6. The Principal District & Sessions Judge, East, Karkardooma Courts, Delhi.
7. The Principal District & Sessions Judge, North-East, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, Shahdara, Karkardooma Courts, Delhi.
9. The Principal District & Sessions Judge, North-West, Rohini Courts, Delhi.
10. The Principal District & Sessions Judge, Outer, Rohini Courts, Delhi.
11. The Principal District & Sessions Judge, South-West, Dwarka Courts, Delhi.
12. The Principal District & Sessions Judge, South, Saket Courts, Delhi.
13. The Principal District & Sessions Judge, South-East, Saket Courts, Delhi.
14. The Principal District & Sessions Judge, CBI, Rouse Avenue Courts, Delhi.
15. The Ld. ASJ, New Delhi, Patiala House Courts, Delhi/Ld. Duty MM.
16. The Director (PMLA), Directorate of Enforcement, Govt. Of India Delhi Zonal Office, New Delhi.
17. The Commissioner of Police, PHQ, I.P. Estate, New Delhi.
18. The SHO/IO/AO, Police Station Patparganj Ind. Area, New Delhi.
19. The AOT, Filling Counter, Delhi High Court, Delhi.

BAIL APPLICATION NO. 2187/2024

Gurmeet Singh @ Sheru

.....Petitioner

VERSUS

State NCT of Delhi

.....Respondent

Petition under Section 439 read with section 482 of the Cr.P.C. for grant of regular bail in case relating to **FIR No. 534/2021, Under Sections 364A/506/120B/34 IPC & 25/27 Arms Act**, registered at **Police Station Patparganj Ind. Area, Delhi.**

Sir,

I am directed to forward herewith for immediate compliance/ necessary action a copy of judgment/order dt. **01.07.2024** passed in the above case by Hon'ble **Mr. Justice Dinesh Kumar Sharma** of this Court.

Other directions are contained in the enclosed copy of order.

Yours faithfully

W6724

Encl: **Copy of order dated 01.07.2024**
and memo of parties.

AOJ (Crl.-II)
for Registrar General

BEFORE THE HON'BLE HIGH COURT OF DELHI: AT NEW
DELHI

BAIL APPLICATION _____ OF 2024

IN THE MATTER OF: -

GURMEET SINGH@ SHERU

...PETITIONER

VERSUS

STATE

...RESPONDENT

MEMO OF PARTIES

Gurmeet Singh@ Sheru

S/o Sh. Gurmeet

R/o Flat No. 47, C LIG DDA Flat

Rampura, Keshav Puram,

North west, Delhi

.... Petitioner

VERSUS

The State

.... Respondent

Through concerned SHO

FIR NO. 0534/2021

U/S. 364A/506/120B/34 IPC & 25/27 Arms Act

P.S. Patparganj Ind. Area

NEW DELHI

DATED: 21.05.2024

THROUGH

ANIL DUTT SHARMA & ASSOCIATES
(COUNSEL FOR THE PETITIONER)

D/1700/2007

CH. NO. B-136, B.G.S BLOCK,
TIS HAZARI COURTS, DELHI-110054

MOB. NO. 9211495945

J-C
PETITIONER

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI**

No. 22132-22053/Genl./West/THC/2024

Dated, Delhi the 10 JUL 2024

Sub: Regarding immediate compliance of Order Dated 01.07.2024 passed by Hon'ble High Court of Delhi in BAIL APPLN. No. 2187/2024 Titled as Gurmeet Singh @ Sheru Vs. State NCT of Delhi.

Forwarded copy of Letter No. 45741/Crl. Dated 08.07.2024 Bearing Diary No. 2808 Dated 08.07.2024 along with the copy of Order Dated 01.07.2024 passed by Hon'ble High Court of Delhi & Memo of Parties in BAIL APPLN. No. 2187/2024 Titled as Gurmeet Singh @ Sheru Vs. State NCT of Delhi received, on the subject cited above, from AOJ (Crl.-II), For Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for the information and immediate compliance/necessary action to:-

1. All the Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi.
2. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request for uploading the same on Centralized Website as well as on the Website of West District.
3. PS to Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request for uploading the same on LAYERS.


(Ajay Gupta)

District Judge (Commercial Court) – 05/
Officer In-charge, General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.